



2026:AHC:41734

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2327 of 2026

Sama Bano

.....Petitioner(s)

Versus

Cheddu And 7 Others

.....Respondent(s)

Counsel for Petitioner(s) : Bindeshwari Prasad Mishra, Chandra
Bhushan Singh
Counsel for Respondent(s) : C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner/petitioners and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner/petitioners in the present petition is to direct the Additional Commissioner Ist, Prayageraj Mandal, District Kaushambi, Tehsil Manjhanpur, Kaushambi to decide/conclude the Case No. 1627 of 2022 (Computerized Case No. C202202000001627) (*Waris Ali and others Vs. Cheddu and others*), expeditiously.
4. The matter is pending before the Court below since 2022 and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid case/suit strictly in accordance with law and without granting unnecessary adjournment unless there is no legal impediment.

February 23, 2026.
Vinod.

(Prakash Padia, J.)